

7/62
Bombay, Friday, 27th June 1862.

In the Sudder



Court

N^o. 4356, Special
Takapa bin Chenapa, resident of
Nidsoshi, Talooka Chikode (original
Defendant) } Appellant

— vs —
Sathyapa bin Kerchapa, resident
of Nidsoshi, Talooka Chikode (original
Plaintiff) } Respondent

Rupees 11-0-0

The claim in the original suit was to recover possession of half a field.

In appeal, N^o. 885 of 1858, the joint judge of the Talooka of Dharwar confirmed with costs on Takapa, the decree of the Munsiff of Chikode who awarded the claim.

Dissatisfied, Takapa preferred a Special appeal in the Sudder Court urging, that the decree of the joint judge is opposed to the ruling of the Sudder in Special Appeal 31 of the Certified List, the opposite party having wilfully neglected to take steps for the removal of the attachment under which

the

the property in dispute was sold.

The Court confirm the decrees of the Joint Judge with costs.

Et 7/7/16

Bill of Costs

By Appellant

In the Lillah

In the Moonsiff's Court ————— 1-1-2

In the Joint Judge's Court ————— 5-11-2 6-12-4

In the Sudder Court

Stamp for the Memo. of S. appeal — 1-0-0

Stamps for the copies of two decrees — 1-0-0

Stamp for Bukalutnama ————— " 1-0-0

Stamps for the Supplementary Memo. of Special appeal } " 1-0-0

Stamp for security bond ————— 2-0-0

Batta for process ————— " 4-0-0

BuKeel's Fee ————— " 5-3 4-11-3

Rupees-11-7-7

By Respondent

In the Lillah

In the Moonsiff's Court ————— 4-7-8

In the Joint Judge's Court ————— " 14-2 5-5-10

In the Sudder Court

Stamp for Bukalutnama ————— 2-0-0

BuKeel's Fee ————— " 5-3 2-5-3

Rupees-7-11-1

H. N. ...

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Whitcomb Forbes

President Judge

President Judge

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वसुधा धर्मसंज्ञा नात्वात्तु तावन्मन्त्रोद्देश्यत्वात्

प्राप्तम्

उत्पत्त्या धर्मसंज्ञा नात्वात्तु तावन्मन्त्रोद्देश्यत्वात्

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सिंहल लिपि २० मंथे सिद्धि ८६२ इत्युक्तम्

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संज्ञा

वसुधा धर्मसंज्ञा

सिंहल लिपि २० मंथे

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